

CENTRAL ADMINISTRATIVE TRIBUNAL, CLCUTTA BENCH

OA No.1077/1997

Calcutta, this the 9th day of February, 2005

Hon'ble Shri Justice M.A.Khan, VC(J)
Hon'ble Shri S.K.Naik, Member(A)

Kali Prasad **Applicant**

(Shri B.C.Sinha, Advocate)

versus

Union of India and others

Respondents

(Shri S.Chowdhary, Advocate)

ORDER(oral)

Shri Justice M.A. Khan

Heard the learned counsel for the parties. Learned counsel for the applicant has submitted that he has come across the latest instructions of the Railway Board that those candidates who were declared unfit in the medical examination in the categories of A-I, B-I and C-I but have been found medically fit in C-II category would be considered for alternative appointment based on their educational qualification and other conditions. In view of this, he has requested that this OA may be disposed off and the applicant may be allowed to file a fresh representation before Respondent No.3 i.e. Chief Personnel Officer, SE Railway, GRC, Calcutta along with the latest instructions of the Railway Board referred to above and that Respondent No.3 may be directed to dispose of the representation by a speaking order within the time frame fixed by the Tribunal.

2. Learned counsel for the respondents does not oppose this request.

3. Accordingly we dispose of this OA by allowing the applicant to make a representation to Respondent No.3 along with the latest instructions of the Railway Board within four weeks and further direct Respondent No.3 to consider this representation and dispose it off by a speaking order within three months from the date of the receipt of the said representation. Final order passed by him may be communicated to the applicant.

OA is disposed of accordingly in terms of the above order.

Naik
(S.K.Naik)
Member(A)

M.A.Khan
(M.A.Khan)
Vice-Chairman(J)

/gtv/